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79

Shrikanta Roy

BEFORE THE NOTARY
GOVERNMENT OF INDIA

Before the Hon'ble National Green Tribunal

Eastern Zone Bench, Kolkata

Original Application No. 03/2026/EZ

In the matter of :-

Khardah Jugberia Debrupayan
Nagar Cultural Association.

....Applicant

-Versus-

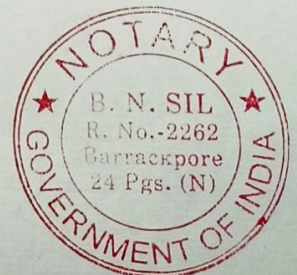
The State of West Bengal & Others.

.... Respondents

Response / Reply by the Respondent No. 4, Panihati Municipality

I, Shrikanta Roy, son of Late Dhiren Chandra Roy, aged about 61 years, by faith- Hindu, by occupation – Service in Panihati Municipality as Executive Officer, by Nationality Indian, residing at Deshbandhupally, P.O. Naihati, P.S. Naihati, District North 24-Parganas, Pin- 743165, do hereby solemnly affirm and say as follows :-

07 MAR 2026

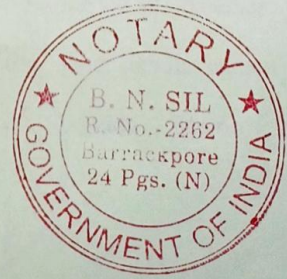


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Shrikanta Roy

1. That I am working as Executive Officer since 27th November, 2025 of Panihati Municipality and as such I came to know the facts and circumstances the instant case. Upon proper enquiry from the department from which the instant application arises, I prepared a report with the help of the other concerned staff and sent to the Learned Advocate for filling reply to the original application in view of the order of the Hon'ble Tribunal dated 16.01.2026. I have been also duly authorised to affirm this affidavit on behalf of the Panihati Municipality and I am competent to do so.

2. That a copy of an order dated 16.01.2026 of the Hon'ble Tribunal was placed before me passed in O.A. No. 03/EZ/2026. After going through the order and necessary documents annexed in the original application, I collected the necessary instruction and reports with regard to allegations made by the said applicant and understood the contents of the instant issue. Immediately thereafter I talk with my office regarding the subject issue of the instant case, so that I can deal with and prepare this response in compliance of solemn order dated 16.01.2026. After collecting the copy of the Original Application, I proceed with the instant case upon discussion with the concerned department and Chairman of the Panihati Municipality and an inspection was made at the site in presence of the responsible officers.



07 MAR 2026

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Shrikanta Ray

81

Shrikanta Ray

3. That this affidavit is filed in compliance to the solemn order dated 16.01.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. I submit that there is no intentional latches and negligence on the part of the Municipality to discharge all duties in accordance with law.

Shrikanta Ray

4. That in compliance of the order dated 16.01.2026, I prepared a report for disposal of the said application. Upon inspection of the site situated at Mouza Bodai, J.L. No. 27, P.S. Khardah (at present Ghola), District North 24-Parganas, the trenching ground of the Panihati Municipality under construction/preparation with my officers, it was found that there was a small heap of garbage. It is near Kalyani Expressway.

5. That seeing the situation I directed the concerned department of the Panihati Municipality to take immediate step to clean the trenching ground and in view of that the Panihati Municipality has taken all steps to clean the trenching ground. During that process I came to learn that the entire land is in the name of Bilkanda I Gram Panchayat, P.O. Jugberia, North 24-Parganas, Pin- 700 110. As such now the land belongs to the Respondent No. 5. That the under construction / preparation of trenching ground is yet to be demarcated by the B.L. & L.R.O., Barrackpore. who has already been requested to demarcate the same. Since demarcation has not been completed, land details cannot be furnished, copy of letter dated 26.12.2025 vide Memo No.



07 MAR 2026

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Shrikanta Ray

PM/Genl/Misc/2025-26/541 addressed to B.L. & L.R.O., Barrackpore-II is enclosed hereof for your kind perusal.

Photographs of the present situations of the trenching ground are annexed herewith and marked by the Letter- "A".

6. That there is a proposal for relinquishment of the land in question between the Bilkanda- I, Gram Panchayat and the Panihati Municipality. The Municipality shall make a covered garbage trenching ground in proper scientific way (as per Solid Waste Management Rule, 2016) where no one will be affected and it is also the practical issues that paucity of land, the garbage dumping is a big issue in an around Panihati Municipal area.

7. That the statements made in paragraph No. 1 to 6 are true to my knowledge, some statements made in those paragraph derived from records which I verify belief to be true and rest are my humble submission before the Hon'ble Tribunal.

Shrikanta Ray

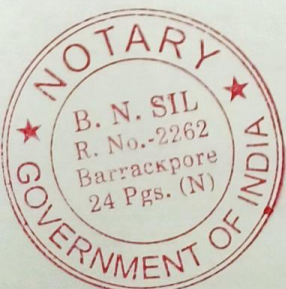
Deponent

Identified by me and prepared in my office

Pankaj Majumdar

Advocate

Enroll. No. WB/251/1983



SOLEMNLY AFFIRMED
&
DECLARED BEFORE ME
ON... 07 MAR 2026

BHOLA NATH SIL
NOTARY R/NO-2262
GOVT OF INDIA

07 MAR 2026



Somnath Dey
Chairman
Panihati Municipality

Signature / L.T.I. of Executant (s)

VAKALATNAMA

In the Court of Ed. Hon'ble National Green Tribunal, Eastern Zone Branch,
Ref: Original Application
Case/Suit No. 03 of / 20 26 / E2
U/s. Kolkata,

Khandah Jugbaria Debrupayan
Nagar Cultural Association - Applicant
- vs -

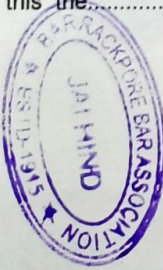
Petitioner / Complainant / Plaintiff /
Appellant / Claimant

Opposite Party / Accused /
Defendant / Respondent

The State of West Bengal and others
Respondents

I/We Somnath Dey, Chairman, Respondent no 4
Panihati Municipality, Panihati, P.S. Khandah,
24th (N), Kolkata - 700 114 the Petitioner / Compl /

Plaintiff / Appellant / Claimant / Opposite party / Accused / Defendant / Respondent in the above noted case / suit, do hereby appoint the undermentioned advocates / pleaders to act and conduct the above case and he / they shall do all necessary acts or the purpose on my / our behalf and I / We do hereby also authorise him / them to withdraw from or to deposit in Court the money which may be necessary in the case & to file withdraw paper in connection to on my / our behalf and to file petition for compromise there in and I / We do hereby agree to rectify all acts done by him / them as if these are done by me / us / and I / We shall be bound to pay his / their fees and on my / our failure to do so he / they will be absolved from the responsibility of appearing and acting in the court on my / our behalf. And in witness where of I / We do hereby hereunto set and subscribe my / our hands on this the 9th day of March 2026



MEMBER
BARRACKPORE BAR ASSOCIATION

- 1. SHREE Pankaj Majumdar, WAPR 119834 SHREE
- 2. SHREE
- 3. SHREE
- 5. SHREE
- 6. SHREE

Handwritten signature or name at the top left.

VAKALATNAMA

In the Court of ...
Petitioner / Complainant / Plaintiff
Opposite Party / Respondent

Received the vakalatnama and
Accepted by me

Pratik Mishra
Advocate
WB/15.11983

7830191346
Soumyojit Bhattacharya
Advocate
WB-774/2000

BARRACKPORE BAR ASSOCIATION
MEMBER



1 SHEET
2 SHEET
3 SHEET



Office of
The Municipal Councillor of
Panihati
Panihati, North 24 Parganas, Pin - 700 114
Website-www.panihatimunicipality.in
E-mail - panihatimunicipality@yahoo.co.in
Phone: 2553-2909; 2563-4457; Fax: 033-2553-1487

Date: 26.12.2025

Memo No : PM/Genl/Misc/2025-26/541

To

The BL&LRO, Barrackpore - II
95, Barrackpore Trunk Road, Panihati,
Kolkata - 700058

Sub : Demarcation of land used for SWM by the Panihati Municipality.

It is already under his knowledge that land is exchanged between the Panihati Municipality and Bilkanda - I Panchayat under the Barrackpore - II Dev. Block. It is also under his knowledge that land of Bilkanda - I Panchayat is exchanged that is to be used for Solid Waste Management (SWM) project and also that the said land has been developing by filling Earth and others but developing the same and boundary wall cannot possibly be done without demarcation causing hereby retardation in work in the said project.

Needless to say, since it is a govt. project with the help of statutory bodies namely Municipality and Panchayat, the said land is required to be demarcated at once for keeping continued the project work which is of the high-level priority.

Under the circumstances stated above, he is to request to demarcate the land in question at your earliest convenience. Land details will be sent sharp.

A line of confirmation as to the schedule of demarcation is highly solicited.

Thanking you,

Yours faithfully

Chairman

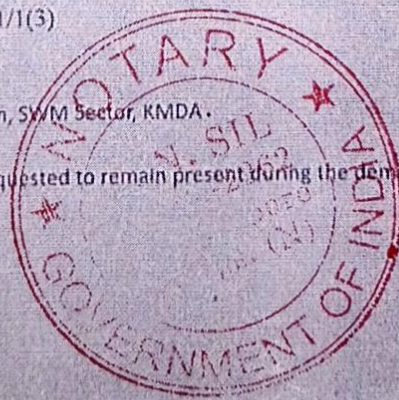
Panihati Municipality

Date: 26.12.2025

Memo No : PM/Genl/Misc/2025-26/541/1(3)

Copy forwarded for information to the :

1. Executive Engineer, Central Division, SWM Sector, KMDA.
2. BDO, Barrackpore - II Dev. Block.
3. Pradhan, Bilkanda - I. He/she is requested to remain present during the demarcation programme as scheduled as and when communicated later.



Chairman

Panihati Municipality

